(b) if so, what are the details thereof and by when these guidelines are expected to be implemented.

THE MINISTER OF FINANCE AND COMPANY AFFAIRS (SHRI JASWANT SINGH): (a) No, Sir.

(b) Does not arise.

## Area excise exemption zone for Assam Polytex Ltd.

2665. SHRI DWIJENDRA NATH SHARMAH: Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government of Assam has submitted any proposal for notified area (excise exemption zone) for Assam Polytex Ltd. Jagiroad (district-Murigaon);

(b) if so, what is the status of the above proposal;

(c) whether Government are aware that five hundred employees are jobless due to unviable textile unit and workers are waiting for the notification by Central Government; and

(d) the time by when the above notification is likely to be issued by the Central Government?

THE MINISTER OF FINANCE AND COMPANY AFFAIRS (SHRI JASWANT SINGH): (a) No, Sir.

(b) to (d) Do not arise in view of reply to part (a) above.

## MUL agreement with SBI for loans

†2666. SHRIMATI MAYA SINGH: Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that Maruti Udyog has entered into an agreement with State Bank of India;

(b) if so, the details thereof;

<sup>†</sup>Original notice of the question was received in Hindi.

(c) whether it is also a fact that there is proposal of heavy reduction in the interest rates under this agreement; and

(d) if so, the details thereof?

THE MINISTER OF FINANCE AND COMPANY AFFAIRS (SHRI JASWANT SINGH): (a) to (d) According to the information furnished by State Bank of India (SBI), the bank has recently entered into a tie-up with Maruti Udyog Ltd. (MUL) for financing of cars at prevailing rates of interest. There is no reduction in the rate of interest proposed under the tie-up.

## Sanctioning of Loans to SGCs by Banks

2667. SHRI P.K. MAHESHWARI: Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government are aware that Reserve Bank of India (RBI) is putting direct and indirect pressure on Commercial Banks to exercise extreme caution while sanctioning loans to State Government run Corporations;

(b) if so, the reasons therefor; and

(c) what are the details of outstanding loans at present against each State Government run Corporations, bank-wise?

THE MINISTER OF FINANCE AND COMPANY AFFAIRS (SHRI JASWANT SINGH): (a) Reserve Bank of India does not put either direct or indirect pressure on commercial banks to exercise extreme caution while sanctioning loans to State Government run corporations. The loans to these corporations are granted against guarantees issued by respective State Government in accordance with banks' loan policies approved by their Board of Directors, their risk management policies and are generally on the basis of their commercial judgement.

(b) Does not arise.

(c) The information is being collected and will be laid on the Table of the House to the extent available.